

5. Health care alternatives-R. Phadke, Luis Baretto & R. Narayan.

6. Identification & collection of detailed information about groups working in different parts of the Country which utilise the S&T inputs for development & Self-reliance through alternate approaches. R. Ramezai.

7. Integration of medical systems of India-N. N. Mehrotra (Adaptation of Ayurvedic Pharma copea to modern medicine).

8. Against Import of solar energy Technology—Arun Deshpande.

9. Against export of edibles-use in construction—V. Kale.

10. Pozzolonic materials & their

11. Philosophy of Science-A. Aleem

12. Utilization of results of research in plant breeding and seed technology—Ajay Kumar.

13. Democratization & Scientific Methodology in Institutions.

14. Excessive advertisement through mass media on use of drugs & allied materials resulting in its misuse—S. K. Sharma.

15. Mobilisation of public opinion against import of more than 200 mw transformers.—Ram.

This is only an illustrative list of projects which have been proposed. It is suggested that other groups should also take up concrete projects with the young scientists in their institutions. It should be possible to co-ordinate and review the progress of all these projects undertaken by different groups by a communication of young scientists (COYS) which should be formed as an outcome of symposium. It should be clear that the present symposium, has not concluded, it has actually begun. It should be possible to conduct regional and institutional meetings in different parts of the country through these concrete projects as a rolling plan of the symposium.

### Trawler Development Support Fund

267. SHRI M. RAM GOPAL REDDY:

SHRI JANARDHANA POOJARY:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government propose to set up a trawler development support fund to encourage building trawlers in the Country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Yes, Sir.

(b) In order to exploit the additional potential for fishing with the declaration of the Exclusive Economic Zone to a distance of 200 miles, the Government have decided on measures for promoting indigenous manufacture of fishing trawlers required for the development of deep sea fishing industry. These measures for achieving the desired objectives through an operational framework are as under:—

(1) In the absence of any customs tariff protection to the indigenous trawler building industry, with a view to removing the inherent cost disadvantage vis-a-vis imported trawlers, a subsidy at a flat rate of 33 per cent of the price of trawler will be provided to the indigenous trawler manufacture. The indigenous industry can, therefore, quote a firm price on this basis. As a measure of price discipline, it is contemplated to permit a price differential limited to 10 per cent for indigenous trawlers.

(2) A Trawler Development Support Fund (TDSF) would be operated for these purpose by an Empowered Committee in the Department of Heavy Industry.

(3) In the interests of monitoring the development of the industry, the trawler builders would be specially registered certified for which applications should be made to the Sectt.

of the Empowered Committee for Trawlers in the Department of Heavy Industry. Such yards which have generated the requisite levels of skills and facilities would be certified under the scheme and would be eligible for the trawler development support.

(4) The trawler building industry would be organised on the basis of a 'consortium' approach for maximising the complementarities of small and large yards. The consortium on the West Coast would be led by the Mazagon Docks Ltd., and in the East Coast by the Garden Reach Shipbuilders and Engineers Ltd. To further the development, of design competence, selective imports of drawings and designs for required fishing technologies would be allowed.

(5) The trawler builders would undertake an effective marketing programme to make the prospective trawler buyers fully aware of the capabilities of the indigenous industry in terms of design, quality, delivery schedules, workmanship and performance.

(6) With a view to giving the Customers the flexibility to have imported equipment of their choice imports of components and equipment would be permitted to the trawler builders without indigenous angle scrutiny upto a value of 20 per cent of the cost of the trawler from a specified list. These components and equipments would be permitted duty free import by such yards also who do not have bonded warehousing arrangements.

(7) The import of trawlers would be permitted on a selective basis on considerations of cost, delivery and special needs so as to ensure rapid development of the marine fishing industry consistent with the utilisation of facilities available in the indigenous trawler building industry. The import requirements would be determined by a Committee of

Secretaries while the individual cases of import would be considered by the Fishing Vessels Acquisition Committee (FVAC) in the Department of Agriculture.

The Empowered Committee will review from time to time, the progress of the trawler building industry and the development of ancillaries. It will periodically modify the list of equipments and components to be imported for fitment of trawlers.

A Notification to this effect was issued on 25th February, 1980.

#### **Repeal of Police Commissioner Act, Delhi**

268. KUMARI KAMLA KUMARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are considering to repeal the Police Commissioner Act of Delhi taking note of the fact that the present set up of Delhi police is not effective and the old set up was better; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) There is no such proposal under Government's consideration.

(b) Does not arise.

#### **Qualifications for translators for posts in Grade IV and V of Kendriya Sachivalaya Rajbhasha Sewa**

269. SHRI T. S. NEGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the minimum educational qualification for posts in Grade IV and V of the Kendriya Sachivalaya Rajbhasha Sewa (Group 'C' Posts) Draft Rules is M.A. in Hindi or English;

(b) whether it is also a fact that the Hindi Translators working in the Ministries and their attached offices were mostly recruited on the basis of Degree in Hindi and English as minimum educational qualification;